

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

(IB)-371/(ND)/2017

**IN THE MATTER OF:**

**Mr. Anil Sharan, HUF**

**.. PETITIONER**

**Vs.**

**Tulsiani Constructions and Developers (P) Ltd**

**.. RESPONDENT**

**SECTION :**

**Under Section 7 of IBC Code, 2016**

**Order delivered on 09.10.2017**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner/Applicant : Mr. Mayank Goel, Advocate**

**For the Respondents : -**

**ORDER**

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has been duly served on the Corporate Debtor.

Counsel, appearing for the Corporate Debtor undertakes to file Vakalat for the Corporate Debtor and seeks some time to file reply. 10 days time is granted to file reply with an advance copy to be supplied to the Ld. Counsel for the petitioner. Petitioner will file rejoinder, if any, within a week thereafter.

List on 08.11.2017.



**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
09.10.2017